

S/L 3  
17.08.2026  
Court. No. 25  
*suvayan*

WPA 21370 of 2026

Priyangshu Mukherjee  
Vs.  
State of West Bengal & Ors.

*Mr. Abu Zar Ali*

*...for the petitioner.*

1. The petitioner has filed the present writ application praying for a direction upon the respondent no. 3 or any of the competent authority for issuance of EWS certificate so as to enable the petitioner to appear in the counseling for the MBBS seat which is scheduled to be held on August 18, 2026.
2. Learned counsel for the petitioner submits that the petitioner has successfully passed in the NEET-UG 2026 and secured 471 marks out of 720 and in the AIR seniority list his name is appearing at 1,32,304 and in Gen-EWS Rank his name is appearing at 16,401. He submits that the father of the petitioner namely Prasanta Mukherjee died in the year 2008 and name of the father of the petitioner was appearing in the Electoral Roll, 2002. There is a discrepancy in the name of the mother of the petitioner. Before the marriage, the name of the mother of the petitioner was Kakali Mukherjee but after marriage with Prasanta Mukherjee she has changed her name from Kakali Mukherjee to Rekah Mukherjee. As there was a discrepancy in the name of the mother of the petitioner, accordingly, the name of the mother of the petitioner has been deleted from the voter list during the SIR. But the name of the petitioner is included in the

voter list and is appearing at serial no. 280 and the petitioner is also casted his vote of the last Assembly Election held in the month of April, 2026.

3. As the petitioner is aspiring from getting his seat of MBBS in the college at State of West Bengal and he has passed NEET-UG, 2026 examination and accordingly the petitioner has applied for EWS certificate before the respondent no. 3 but the EWS certificate has been issued to the petitioner.
4. Learned counsel for the petitioner submits that the petitioner made several representations to the authorities but till date no decision has been taken though the documents verification for allotment of MBBS seat is fixed on August 18, 2026. He submits that if the EWS certificate is not granted to the petitioner, the petitioner will not be able to appear before the authority for verification of the documents and he will not get the MBBS seat though he is a meritorious candidate having secured 471 marks out of 720 in the NEET-UG 2026.
5. The petitioner has filed the affidavit-of-service showing that the notice has been served to the learned Government Pleader but none appears on behalf of the State.
6. This Court finds that there is an urgency as August 18, 2026 that is tomorrow is the date for verification of the documents of the petitioner for allotment of the seat of MBBS in any college in the State of West Bengal.
7. In view of the above, the respondent no. 3, the Additional District Magistrate, North 24 Parganas, New

Administrative Building, North 24 Parganas is directed to immediately consider the request of the petitioner with regard to issuance of EWS certificate and to pass appropriate order and if the petitioner is eligible to get the EWS certificate the same may be issued as early as possible by latest today at 5.00 p.m. if the petitioner is not entitled to get the certificate, reasons be assigned. It is made clear that the authority shall not take into consideration of deletion of name of the mother from the voter list.

8. The petitioner is given liberty to communicate the gist of the order to the respondent no. 3 and the respondent no. 3 shall act in accordance with the gist of the order and the gist of the communication submitted by the petitioner. This order is passed only for taking into consideration that there is an urgency as on August 18, 2026 there is a date fixed for verification of the documents.
9. Let the matter appear on September 16, 2026.

**(Krishna Rao, J.)**